

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 223 of 2013**

**&**

**I.A. No. 304 of 2013**

**Dated : 24<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)**  
**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant (s) : Mr. K. Gopal Chaudhary  
Mr. A. Bhatnagar (Rep.)  
Counsel for the Respondent(s): Mr. C.K. Rai for R.1  
Mr. Abhinav Kardekar for R.2

**ORDER**

Mr. C.K. Rai, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and Mr. Abhinav Kardekar, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 15.11.2013 after serving copy on the other side.

Post the I.A. No. 304 of 2013 (Appl. for stay) for hearing on

**15.11.2013.**

**(Rakesh Nath)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**